

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 30 of 2021**

**IN THE MATTER OF:**

**Acme Chem. Ltd. & Anr.**

**....Appellant**

**Vs**

**Grove Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Surekh Kant Buxy, Advocate.**

**For Respondent: Ms. Abhilasha Shrawat, and Mr. Sanatana Swaminadhan, Advocates for R-1 & 4.**

**Mr. T. Ravichandran and Mr. K. V. Balakrishnan, Advocates for R-2.**

**Mr. P. V. Dinesh and Mr. Ashwini Kumar Singh, Advocates for R-3.**

**ORDER**  
**(Through Virtual Mode)**

**17.02.2021:** Ms. Abhilasha Shrawat, Advocate appears for Respondent No. 1 and 4. She seeks extension of time to file reply affidavit. Time is extended by two weeks to file the same. Mr. T. Ravichandran, Advocate appears on behalf of Respondent No.2 and Mr. Ashwini Kumar Singh, Advocate appears on behalf of Respondent No.3. They may file their reply affidavits alongwith their vakalatnamas within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

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Learned counsel for the parties may also file short written submissions, not exceeding three pages, supported by relevant case law alongwith their pleadings.

List the matter 'for admission (after notice)' before Court No. IV on **19<sup>th</sup> March, 2021.**

Interim directions to continue.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*